

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
NEW WOODBROOK

O.A. No. 168 OF 1991 ~~x98~~
~~ExAxxDex~~

DATE OF DECISION 30-5-1991

Harish Manibhai Shah & Ors. Petitioners

Mr. A.M. Dave Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. N.S. Sheyde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. S. Santhana Krishnan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *JL*
2. To be referred to the Reporter or not? *KLP*
3. Whether their Lordships wish to see the fair copy of the Judgement? *MS*
4. Whether it needs to be circulated to other Benches of the Tribunal? *MS*

Harish Manibhai Shah & 25 Ors.
Adhyaruni Pole,
Sultanaura,
Vadodara - 390 001.
(Advocate: Mr. A. M. Dave)

.... Applicants.

Versus.

1. Union of India, notice to be served through General Manager Railway Electrification Allahabad - 211 001.

2. Chief Project Manager Railway Electrification Pratapnagar, Vadodara.

.... Respondents.

(Advocate: Mr. N. S. Shevde)

ORAL ORDER

O.A. No. 168/91

Date: 30-5-1991.

Per: Hon'ble Mr. M. M. Singh, Administrative Member.

Heard counsel for both the parties. Para 9-B of relief clause impugns Annexure A-1 & A-2. Annexure A-1 dated 28-2-91 is a letter from CPM(E) RE/BRC addressed to various offices issued, as seen from its contents, by way of clarification of some internal office correspondence of the department. It contains no order. Annexure A-2 dated 18.4.90 issued by Headquarters Office Central Organisation Railway Electrification, Allahabad on the subject of fixation of pay on appointment from one ex-cadre post to another ex-cadre post is a circular by which certain clarifications are given to subordinate formations pursuant to certain previous correspondence on the subject. None of these two impugned letters reveal themselves as orders the existence of which can aggrieve a person to provide him cause of action to justifiably make an application to this Tribunal under section 19 of the Administrative Tribunals Act. The application is thus misconceived. It is rejected.


(S. Santhana Krishnan)
Judicial Member

H. K. Suresh
(M. M. Singh)
Admn. Member